Out of 18.26 crore PMMY loans sanctioned, 36.27 lakh accounts *i.e.* 1.99% number of loans extended were NPA, as on 31.03.2019, as provisionally reported by MLIs.

(d) Public Sector Banks (PSBs) periodically monitor NPAs for recovery of overdue amounts and follow recovery procedures as per policies approved by their Boards and in compliance of extant Reserve Bank of India (RBI) guidelines.

GST and cess on tobacco products

1784. SHRI DEREK O'BRIEN: Will the Minister of FINANCE be pleased to state:

(a) whether Government proposes to include beedi in demerit goods, if so, the details thereof and if not, the reasons therefor;

(b) whether Government has received any proposal to raise cess on beedi, if so, the details thereof; and

(c) the total increase in revenue collection as a result of imposing GST and cess on tobacco products, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) The GST rates on goods are fixed on the basis of the recommendations of the GST Council. Certain proposals to impose cess on beedi have been received. However, the GST Council has recommended the highest rate of GST at 28% on Beedi and did not recommend any Compensation Cess on Beedi.

(c) The information is being complied.

Missing GST taxpayers

1785. DR. BANDA PRAKASH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that companies that have registered for the Goods and Services Tax and gone missing, have not filed returns or paid their taxes;

(b) whether the authorities are considering putting in place an extensive plan to hunt for these missing GST taxpayers, which includes visiting their premises;

(c) whether there are cases of fake invoices used to claim input tax credits; and

(d) whether there is a drop in filings of GSTR-3B, a tax return form to be submitted by all those registered for GST every month?

Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) it is a fact that not all taxpayers registered under GST have filed returns along with payment of taxes.

(b) Yes Sir.

(c) Yes Sir. The details regarding the cases where fake invoices were used to claim input tax credit are as follows:-

Sl. No.	Financial Year	Number of cases of	
INO.		fake invoices booked	(in ₹ crores)
1.	2017-18	8	14.15
	(from 01.07.2017 till 31.03.2018		
2.	2018-19	1,220	9469.96
3.	2019-20 (till 30.06.2019	568	2,034.44
	Total	1,796	11,518.55

(d) The details regarding filing of return in FORM GSTR-3B for the last four months are as follows:-

Tax Period	Number of taxpayers required	Number of taxpayers who filed	
	to file FORM GSTR-3B	FORM GSTR-3B till 03.07.2019	
February, 2019	1,00,54,283	83,97,547	
March, 2019	1,01,74,978	82,47,945	
April, 2019	1,02,33,313	79,17,054	
May, 2019	1,02,86,063	75,33,591	

Rise in fraud cases in commercial banks

1786. SHRI K. K. RAGESH: Will the Minister of FINANCE be pleased to state:

(a) whether the number of fraud cases that hit commercial banks is on the rise;

(b) if so, the details thereof and the reasons therefor;

(c) the number of fraud cases that hit commercial banks in the last three fiscal years along with amount of money involved, year-wise;

(d) the name of ten commercial banks, which reported the highest number of fraud cases during the last three years;

(e) number of digital banking frauds, if any, among such cases; and